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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

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RA. No. 246 of 1994
IN
O.A. No. 507 of 1993

Dated New Delhi, this the 28th day of July, 1994

Hon'ble Shri J. P. Sharma, Member (J)

Smt. Laxmi Keshav, wife and Shri Ajay Keshav, son of
Late M. L. Keshav
R/o 85/71
Paschim Vihar
NEW DELHI-63

... Review Applicants

By Advocate: Shri K. P. Dohare

VERSUS

Lt. Governor of Delhi State
Through:

1. The Chief Secretary
Delhi Administration (State)
5, Alipur Road,
DELHI-110006

2. The Director
Directorate of Training &
Technical Education
Delhi Administration (State)
Rouse Avenue
NEW DELHI-110001

3. The Principal
Pusa Poly Technic, Pusa
NEW DELHI - 110 012

... Respondents

ORDER

By Shri J. P. Sharma, M(J)

The Review Applicants have sought review of the
judgement dated 14.1.94 by which the O.A. 507/93 was
partly allowed and a direction was issued for payment
of interest on the delayed payment of D.C.R.G. at the
rate of ten per cent per annum with effect from

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1.12.90 till the date of payment. However, the payment of interest on pension, leave encashment etc. was disallowed. The matter of payment of interest has also been considered broadly in the body of the judgement.

2. The applicant. Shri M. L. Keshav who died on 24.1.94, while the judgement in this case was delivered on 14.1.94. This Review Application has been filed by the Legal Representatives of the deceased on 20.7.94. The Review Application is barred by limitation as it has not been filed within thirty days of the receipt of the copy of the order. The applicant received the copy of the order on 24.1.94. There is no application for condonation of delay about the late filing of the Review Application. The Legal Representatives, therefore, now cannot be heard particularly in regard to award of interest claim on the delayed payment of certain retirement benefits,

3. In any case, we have gone through the Review Application and the Legal Representatives of the deceased applicant have only referred to certain facts and law on the point. This matter has already been dealt with in the body of the judgement. There is no error apparent on the face of the record. The Review

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(b) 2

Application, therefore, is dismissed as devoid
of merit and also barred by limitation.

J. P. Sharma

(J. P. Sharma)
Member (J)

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